Central Administrative Tribunal Madras Bench

CP 310/00040/2019 in OA 310/01562/2016

Dated Friday the 6th day of December Two Thousand Nineteen

PRESENT

Hon'ble Mr. P. Madhavan, Member(J) &
Hon'ble Mr. T. Jacob, Member(A)

A.Arunachalam, S/o. V. Arumugam, No. 7/40, Vaithy Street, Ammapet (PO), Salem 3.

....Applicant

By Advocate M/s. R. Venkatesh

Vs

1.Mr. S. Sabeesh, The General Manager, BSNL, Sreerangapalayam, Salem 1.

2.Mr. C. Kandasamy, The Assistant General Manager, BSNL, Sreerangapalayam, Salem 1

3.Mr. Kumarasamy, The Accounts Officer, BSNL, Sreerangapalayam, Salem 1.

....Respondents

By Advocate Mr. S. Udayakumar

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

This contempt petition has been filed alleging wilful disobedience of the order of this Tribunal dated 24.08.2018 in OA 1562/2016.

- 2. When the matter came up for hearing today, learned counsel for the respondents submits that the respondents have credited to the account of the applicant Rs. 1,81,993/- towards interest for the DCRG amount on 31.08.2019 and Rs. 1,89,628/- towards interest for pension arrears on 05.11.2019 and no due is payable to the applicant towards interest. He produces a copy of the email dated 05.11.2019 and submits that the order of this Tribunal had been fully complied with and the CP could be closed. The copy of the email dated 05.11.2019 is taken on record. Counsel for the applicant represented by junior counsel and he agrees with the statement made by the learned counsel for the respondents.
- 3. Accordingly Contempt Petition is closed. Notices discharged.

(T. Jacob) Member (A)

06.12.2019

(P. Madhavan) Member(J)

AS